

**DIVISION BENCH**

**O-147**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/676(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.**

**2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07<sup>th</sup> April, 2021, 10:30 A.M**

Name of the Company	JAI BALAJI INDUSTRIES LIMITED Vs. THE ORISSA MINERALS DEVELOPMENT COMPANY LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- |                                       |                                |
|---------------------------------------|--------------------------------|
| 1. Ms. Manju Bhuteria, Adv            | ] For the Operational Creditor |
| 1. Mr. Rahul Auddy, Adv.              | ] For the RP                   |
| 1. Mr.Kamal Kumar Chattopadhyay, Adv. | ] For the Corporate Debtor     |
| 2. Mr. Debdeep Sinha, Adv.            |                                |

**ORDER**

1. Ld. Counsel for both sides present.
2. Against the order of admission passed by this Adjudicating Authority, an appeal was preferred in Company Appeal (AT) (Insolvency) No. 888/2020 which is under consideration of the Hon'ble NCLAT. The CIRP has been stayed by the Hon'ble NCLAT with order dated 12/10/2020.
3. List this matter on 02/07/2021. Liberty is granted to both sides to mention in case Hon'ble NCLAT's orders are received earlier in the appeal.

**(Harish Chander Suri)  
Member (Technical)**

**(Rajasekhar V.K.)  
Member (Judicial)**